CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 186/TT/2024

Subject : Petition for true up from the COD to FY 2018-19 and determination

of tariff for the 2019-24 for "400 kV Sub-station Srinagar" (Asset-1: 400/220 kV 02x03x105 ICT, 220/132 kV 02x160 MVA ICT alongwith bays and Asset-2: 1X80 MVAR Reactor) (Deemed ISTS)

under UITP Scheme.

Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 15 Others

Date of Hearing : 26.12.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : None

Record of Proceedings

The Petitioner had filed the present Petition for true up from the COD to financial year 2018-19 and the determination of tariff for the 2019-24 tariff period for the "400 kV Sub-station Srinagar" (Asset-1: 400/220 kV 02x03x105 ICT, 220/132 kV 02x160 MVA ICT along with bays and Asset-2: 1X80 MVAR Reactor) (Deemed ISTS) under UITP Scheme.

- 2. During the course of the hearing, none was present on behalf of the Petitioner. Later, Shri Rajat Goyal marked his virtual appearance purported to be on behalf of the Petitioner.
- 3. The Commission directed as under:
 - a) Issue notice to the Respondents;
 - b) The Respondents to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks, thereafter.
 - c) The Petitioner to file the following information, on an affidavit, within two weeks with a copy to the Respondents:
 - i) A copy of the Auditor's Certificate up to 31.3.2024.



- ii) A copy of the ITR / Assessment Order for the FY 2016-17, 2017-18, and 2018-19.
- iii) A copy of the NRLDC Trial Run Certificate in respect of 220/132 kV, 160 MVA ICT-1 and II.
- iv) A copy of the Revised COD Certificate in accordance with the Trial Run Certificate in respect of 80 MVAR Bus Reactor.
- v) Confirm whether the 2 nos. 400 kV Bays associated with 400 kV D/C Khandukhal (Srinagar)-Kashipur Line and 2 nos. 400 kV Bays associated with 400 kV D/C Khandukhal (Srinagar)-Pipalkoti Line are utilized or not. If utilized, submit the documents in respect of the COD as per the relevant Tariff Regulations.
- vi) NRLDC Charging Certificate in respect of 400 kV Bus transfer Bay and 400 kV Bus Coupler Bay. Further, submit the details of the elements annexed with the CEA Energization Certificate dated 18.7.2016.
- vii) A copy of the NRLDC Charging Certificate in respect of 220 kV Bus transfer Bay and 220 kV Bus Coupler Bay.
- viii)The copies of the CEA Energization Certificate and the COD Certificate in respect of 220 kV Bays associated with 220 kV D/C Srinagar-Bharamwari HEP Line and 220 kV D/C Khandukhal-Kotlibhel HEP Line.
- ix) A copy of the Auditor's Certificate in respect of the capital cost data as on the approved COD i.e., 3.8.2016 for the bay elements of "160 MVA 220/132 kV ICT -2".
- x) Segregated audited capital cost, with ACE, if any, along with the separate tariff forms based on the approved CODs of the assets.
- xi) Liability Flow Statement for the ACE claimed for the FY 2019-2020 to FY 2023-24.
- xii) Separate Tariff Forms in respect of all the assets for the 2014-19 tariff period and 2019-24 tariff period.
- 4. The Petition will be listed for the hearing on **13.2.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

